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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2419/99

New Delhi this the 1st day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)

Smt. Geeta Devi
Wd/O Late Shri Shera Ram
Resident of: RZG-563,
Rajnagar Pt-II, Palam Colony,
New Delhi.

..Applicant
(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Ferozpur (Punjab).
3. Senior Accounts Officer,
Northern Railway, DRM Office,
Ferozpur (Punjab).

...Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

By Reddy, J.-

Heard the counsel for the applicant and
the respondents.

2. The applicant is stated to be a
widow of Shri Shera Singh who retired from
Railway department on 31.7.1976 from Northern
Railway Station, Moga now in Ferozpur Division.
The applicant's husband died on 3.7.98 and he was
pensioner on the date of his death. The first
wife of the applicant's husband having died on
20.4.1982, the applicant's husband married the
applicant on 6.10.1982 and as per records of the
Railways the applicant has been shown as his
wife. This application is filed for granting

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family pension to the applicant. It is stated that the applicant submitted family pension papers/forms in November 1998 and representation was also filed on 9.6.99 but it has not been considered and disposed of so far.

3. As it is stated that applicant is the legally wedded wife of the pensioner Shri Shera Ram, the applicant has to be considered for payment of pension as per the rules.

4. In the circumstances, I direct the respondents to consider the representation made on 9.6.99 and pass appropriate orders within four weeks from the date of receipt of a copy of this order. With this direction, the OA is disposed of. No costs.

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.